

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) Sir, the quantity of iron ore exported during 1997-98 and 1998-99 (Apr. Nov.) country-wise is as follows:—

(Qty. in Tonnes)		
Country	1997-98	1998-99 (Apr.-Nov.)
1	2	3
Australia	650247	334000
China	5571821	2652225
Japan	14330401	5831200
Korea, Republic	713381	621989
Netherland	762909	444210
Pakistan	441282	144100
United Arab Emirates	73300	37600
Turkey	309734	49500
Italy	471670	248160
Iran	1482428	578519
France	374000	138300
Bangladesh	200	—
Belgium	333900	278650
Bhutan	135	—
Chile	45000	—

1	2	3
Germany	125543	—
Indonesia	40,000	—
Nepal	4050	24
Romania	284400	258000
Rwanda	221800	—
Chinese Taipei	1419367	691557
U.K.	—	99000
USA	—	8870
<b>Total</b>	<b>27655568</b>	<b>12418204</b>

Source : DGCI & S

(b) to (d) As per the Exim Policy, the Government has laid down quantitative and qualitative restrictions on export of iron ore taking into consideration the domestic requirement for this item and the demand in the international market.

120-21  
**Companies Registered with SEBI**

1532. SHRI PRITHVIRAJ D. CHAVAN : Will the Minister of FINANCE be pleased to state:

(a) whether a number of Non-Information Technology companies are registering themselves as Information Technology companies on the stock market;

(b) if so, the number of companies have been detected by the SEBI; and

(c) the action taken by the SEBI against these companies?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) SEBI have informed that so far, 25 instances of non-information technology companies changing their names to software and infotech companies have come to their notice.

(c) SEBI have advised the stock exchanges to be alert while monitoring the trading in scrips of such companies.

*Coal labourer 121-24*  
**Case of Shramik Sabha of Korba**

1533. SHRI HIRA LAL ROY : Will the Minister of COAL be pleased to state:

(a) whether the W.P. (c) No. 168/98 decided by the Supreme Court in favour of Union Koyla Shramik Sabha of Korba Colliery of Distt. Bilaspur, M.P. and the S.L.P. filed by the Coal India Authorities was rejected on 08.02.1999;

(b) whether the Coal India Authorities propose to file the case in the Supreme Court again with a legal opinion;

(c) if so, the reasons therefor; and

(d) the details of action being taken by the Coal India Limited to settle the issue of Shramik Sabha of Korba Colliery?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Koyla Shramik Sabha of Korba Colliery had filed a Writ Petition No. 4795/96 before the Hon'ble High Court of Madhya Pradesh, Jabalpur, praying for relief of inclusion in the industrial relations systems. The matter is still pending in the High Court. Subsequently the Union filed a Writ Petition No. 168/98 before the Supreme Court praying *inter-alia* for inclusion of the union in the Joint Bipartite Committee in Coal Industry (JBCCI) and also in the industrial relation systems meetings. The writ petition was disposed off by the Hon'ble Supreme Court on 19.9.1998 with the following order :—

"Learned counsel for the petitioners states that the writ petition is pressed only in regard to the prayer for a direction to the third respondent and its subsidiary companies to negotiate with the petitioner union for representation in the Industrial Relation System. The counter affidavit filed on behalf of the third respondent states, "It is denied that the writ petitioners have been denied the right of negotiation and representation under the Industrial Relation System as alleged." Having regard to this statement it is apparent that the entitlement of the petitioner union to represent and negotiate with the third respondent in relation to the Industrial Relation System is not disputed. No relief on the writ petition is therefore necessary. The writ petition is disposed of accordingly."

Coal India Limited did not file any S.L.P. However, the management filed an application before the Hon'ble Supreme Court seeking clarification whether the Order dated 19.9.1998 of the Supreme Court makes Writ Petition No. 4795/96 filed by the Union before the High Court of Madhya Pradesh infructuous. Meanwhile the Koyla Shramik Sabha filed a contempt petition against the Chairman, Coal India Limited and others before the Hon'ble Supreme Court alleging violation of order dated 19.9.1998. Both the above contempt application and clarification application were heard together on 8.2.1999 and Hon'ble Supreme Court passed the following order :—

"There is no breach of a mandatory order of this court. The contempt petition is dismissed. The application for clarification is not pressed and is dismissed. No order as to costs".

(b) As reported by Coal India Limited, at present there is no such contemplation.

(c) Does not arise in view of reply given to part (b) above.

(d) As the matter is still *sub-judice* before the Hon'ble High Court of Madhya Pradesh, Jabalpur, no unilateral action is being taken by Coal India Limited in the matter.

*122-23*  
**Restructuring of Weak Banks**

1534. SHRI JAYARAMA I.M. SHETTY :  
SHRI C. KUPPUSAMI :  
SHRI U.V. KRISHNAMRAJU :  
SHRI A.C. JOS :

Will the Minister of FINANCE be pleased to state:

(a) whether the RBI has recently decided to set up a Working Group to suggest measures for revival of weak public sector banks;

(b) if so, the details thereof alongwith the terms of reference of the Working Group and the composition thereof;

(c) whether the RBI has also started a programme for the benefit of the personnel working in non-banking financial companies; and

(d) if so, the details thereof?